

### **Status of BPL families**

†\*297. DR. RAM PRAKASH: Will the PRIME MINISTER be pleased to state:

(a) whether any State Government has requested the Central Government to review the number of families which are to be accorded the status of BPL families under the guidelines of BPL Census-2002; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):

(a) Yes, Sir.

(b) Ministry of Rural Development in association with the State Governments and UTs conducts the BPL Census to identify the rural households living Below the Poverty Line (BPL) which could be assisted under its various programmes. The actual exercise relating to the identification of poor in rural areas for BPL Census 2002 was related to the poverty estimates of 1999-2000 of the Planning Commission inasmuch as that the total number of BPL families identified by the States should not exceed the Poverty Estimates of the Planning Commission. Subsequently, to address some of the concerns of the States, the option was given to the States for deciding the total number of rural BPL households equal to the Poverty Estimates of 1999-2000 of Planning Commission or the Adjusted Share as worked out by the Planning Commission, whichever is higher. In addition to this, the States were also given the flexibility of another 10% to account for the transient poor. This position continues. An Expert Group has been constituted by the Ministry of Rural Development to suggest a suitable methodology to conduct BPL Census for the Eleventh Five Year Plan period to identify the BPL households in the rural areas.

### **Implementation of Centrally sponsored schemes**

\*298. SHRI RAJKUMAR DHOOT: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that most of the Centrally sponsored schemes are implemented by the State Governments;

(b) if so, the details thereof;

(c) whether Government has devised a system to ensure that unless the first installment is utilized to achieve the target in time, further funds would not be released and that the right to implement be taken over by Central agencies;

(d) if so, the details thereof; and

(e) if not, what are the stringent measures to ensure proper implementation of Central schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):

(a) and (b) Yes, Sir, the Centrally Sponsored Schemes (CSS) are implemented by States or their agencies, irrespective of their pattern of financing.

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†Original notice of the question was received in Hindi.